

Central Administrative Tribunal
Principal Bench

O.A. No. 33 of 1997

New Delhi, dated this the 25th July, 2000 (21)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Bir Singh,
S/o Shri Attar Singh,
Vill. Jewari, P.O. Rajabhan,
Dist. Meerut (U.P.). .. Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.
2. The Director General of EME,
Army Headquarters, DHQ P.O.
New Delhi.
3. The Commandant,
510, Army Base Workshop,
Meerut Cantt.,
Meerut (U.P.). .. Respondents

(By Advocate: Shri D.K. Srivastava proxy
counsel for Shri VSR Krishna)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant seeks a direction to fix his pay in
the same manner as has been done in the matters of
similarly situated persons w.e.f. 23.7.84 and to pay
the pay differences till date with interest.

2. We have heard Shri U. Srivastava and Shri
D.K. Srivastava proxy counsel for Shri VSR Krishna for
respondents.

3. Shri U. Srivastava has invited our
attention to Respondents' ~~letter~~ dated 16.9.96
(Annexure A-1), a perusal of which indicates that

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applicant's case has been recommended for sympathetic consideration.

4. Shri U. Srivastava states that so far no decision has been communicated in the matter pursuant to the letter dated 16.9.96.

5. We dispose of this O.A. with a direction to Respondents to take a final decision in the matter, in accordance with rules and instructions having regard to the contents of the Respondent's aforesaid letter dated 16.9.96. The decision should be communicated to applicant within three months from the date of receipt of a copy of this order. No costs.

Kul
(Kuldeep Singh)
Member (J)

Adige
(S. R. Adige)
Vice Chairman (A)

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